

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 471 of 2020

IN THE MATTER OF:

Pondicherry Extraction Industries Ltd. ...Appellant

Versus

Bank of Baroda ...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Ms. Madhusmita Bora, Advocate for Respondent No. 1

WITH

Company Appeal (AT) (Insolvency) No. 472 of 2020

IN THE MATTER OF:

JKS The Banyaan Pvt. Ltd. ...Appellant

Versus

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For Respondent: Ms. Madhusmita Bora, Advocate for Respondent No. 1

O R D E R
(Virtual Mode)

19.11.2020 Learned counsel for the Appellant in both the Appeals submits that he is unwell therefore he is seeking adjournment. Prayer allowed.

Let the Appeal be fixed on **23rd November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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